

FIR No. 160/2019b

PS: DBG Road

State V. Vikas Kajla

u/s 376/323/384/506/34 IPC

09.07.2020

Present: Sh. Ateeque Ahmad, Ld. APP for the State through VC.

Sh. Vinay Kumar Mishra, Ld. Counsel for accused/applicant through VC/mobile call.

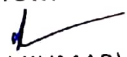
Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

Arguments heard on the application for extension of interim bail on behalf of accused/applicant Vikas Kajla.

Ld. Counsel for applicant/accused submits that the widow mother of the applicant/accused is serious and is admitted in hospital and there is no one in the family of the applicant/accused except him as he is the only son of his parents and his presence is required for the treatment of his mother.

Ld. APP has strongly opposed the bail application.

Heard. Having heard the submissions made by Ld. Counsel for applicant/accused as well as Ld. APP and Ld. Counsel for DCW and in view of the Practice Directions issued by Hon'ble High Court of Delhi, let notice of the application be issued to the complainant/victim through IO/SHO for **10.07.2020**. IO is also directed to appear in person tomorrow.


(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

09.07.2020

FIR No. 89/2020

PS: Nabi Karim

State V. Sandeep Kumar

u/s 376D/354/509 IPC

09.07.2020

Present: Sh. Ateeque Ahmad, Ld. APP for the State through VC.

Sh. Vikas Arora, Ld. Counsel for accused/applicant through VC/mobile call.

Sh. Akhil Goel, Ld. Counsel for complainant/prosecutrix through VC.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

Arguments heard.

It is submitted by Ld. Counsel for applicant/accused that vide order dated 02.07.2020 and 09.07.2020, interim protection was granted by the court of Sh. Naveen Kumar Kashyap, Ld. ASJ (Central), Tis Hazari Courts to the applicant/accused from his arrest by the police of PS Nabi Karim and make a submission that the applicant/accused has nothing to do with the alleged offence and he has been falsely implicated just to settle the personal score. Ld. Counsel for accused/applicant submits that he had joined the investigation with the IO and has personally visit in the DCP office and has shown the CCTV footage of the date of alleged offence and make a submission that anticipatory bail may kindly be granted.

Ld. APP has strongly opposed the bail application.



Heard. In view of the submissions made by Ld. Counsel for applicant/accused as well as Ld. APP for the State, Ld. Counsel for DCW and Ld. Counsel for complainant, this court is of the view that the fact, as stated by Ld. Counsel for applicant/accused, are to be verified, therefore, the notice of the bail application be served upon the IO/SHO for **10.07.2020**. IO/SHO is further directed not to take any coercive action against accused/applicant Sandeep Kumar s/o Sh. Rajender Shahi till further orders.

Ld. Counsel for the complainant/victim submits that the complainant is in Kolkatta and he has assured the court that he shall made available the complainant/victim through VC from KOLkatta.



(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

09.07.2020